

S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-04-2024 AT 10:30 AM**

**CP (IB) No. 651/7/HDB/2018
AND
IA(IBC) 749/2024 in CP (IB) No. 651/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Bank of India

...Financial Creditor

AND

Sainath Estates Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 749/2024

Learned Counsel Mr Amir Bavani along with Ms Rishika, for applicant present physically.

Mr Krishna Mohan Gollamudi, Liquidator present through Video Conference.

This is an application seeking for extension of the liquidation period by 90 days on the ground that the liquidator is yet to obtain physical possession of the liquidation estate despite direction to delivery of one of the property as the Appeal preferred against the said order has been though heard orders are not yet pronounced. So, considering the submissions we are of the view that the extension as sought for by the liquidator can be allowed. Accordingly, this application is allowed and liquidation period is extended by 90 days effective from 10.04.2024.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)